

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

NO
Oral
Termination

O.A. No. // 445/92
~~T.A. No.~~

DATE OF DECISION 07.12.1992

Shri Bhoja Punja

Petitioner

Mr. M.S. Trivedi

Advocate for the Petitioner(s)

Versus

Union of India & others

Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan
Vice Chairman

The Hon'ble Mr. R.C. Bhatt
Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Shri Bhoja Punja,
Cl.Labour,S.D.O.P.,
Porbandar.

.....applicant

(Advocate : Mr.M.S.Trivedi)

versus

1. Union of India, through,
The Director General, Min.of Tele.
Sanchar Bhavan, New Delhi.
2. The General Manager,
Telecommunication Department,
Ambica Nivas, Income Tax,
Ahmedabad.
3. Sub-Divisional Office Phones,
Porbandar.360578.

...respondents.

ORAL JUDGEMENT

O.A./445/92

Date : 07.12.1992

Per : Hon'ble Mr.N.V.Krishnan
Vice Chairman

Shri ^{S.}~~S.M.~~Trivedi for the applicant.

The applicant has filed M.A.377/92
for condonation of delay.

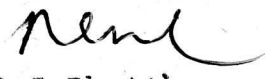
2. After hearing the applicant for
some time, the learned counsel seeks permission

U

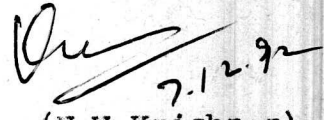
.....3....

to withdraw the application, to pursue the alternate
remedy. In the circumstances, the prayer is granted.

The application is dismissed as withdrawn.


(R.C. Bhatt)

Member (J)


(N.V. Krishnan)

Vice Chairman

*SS